PUBLIC ANNOUNCEMENT

For the attention of the Shareholders of

JYOTHI INFRAVENTURES LIMITED

(Formerly known as "Boss Securities Limited")

Registered Office : Plot No.13, Kavuri Hills, Madhapur, Hyderabad 500 081. Tel: 040 2335 3337, Fax: 040-23418836. E-mail: jyothiinfra@gmail.com

This Public Announcement (the "PA") is being issued by the Manager to the Offer i.e. Arihant Capital Markets Limited ("ACML"), on behalf of the Mrs. Tammineedi Sailaja pursuant to and in compliance with Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred as "SEBI (SAST) Regulations" or "the Regulations").

1. The offer

1.1 This Open Offer ("the Open Offer" or "the Offer") is being made by Mrs. Tammineedi Sailaja, wife of Mr Tammineedi Balaji, aged 43 years residing at 8-2-293-82-NL-109, Plot No.109, MLA, MPs Colony, Road No.10C, Jubilee Hills, Hyderabad 500 033 Tel : 040-23543377 Fax : 040-23418836; e-mail : tammineedisailaja@gmail.com (hereinafter referred to as "the Acquirer") to the equity Shareholders (other than the Sellers under Share Purchase Agreement "SPA") of Jyothi Infraventures Limited ("hereinafter referred to as "JIL", "Target Company" or "the Company") to acquire 12,00,020 Equity Shares (being 20% of the Share Capital and 23.52% of voting capital) at Rs. 4/ - (Rupees Four only) per fully paid up Equity Share of Rs.10/- each and Re. 1/- (Rupee One only) for partly paid up equity share (Rs.5/- paid up).

1.2 The Offer is not conditional to any minimum level of acceptance i.e. it is not a Conditional Offer and the Acquirer will acquire 12,00,020 equity shares of the Target Company representing in the aggregate 20% of the Share Capital of the Company which are validly tendered in terms of the Offer, subject to the terms and conditions set out herein in this PA, Letter of Offer and Form of Acceptance that would be sent to those who are shareholders of the Target Company as on the Specified Date.

1.3 There are no other acquirer(s) or other entities/ persons who are acting in concert with the Acquirer for the purpose of this Open Offer.

1.4 The Acquirer, has entered into a Share Purchase Agreement(SPA) dated December 1, 2010 (SPA) with Mr. M. Srinivasa Prasad and Mrs. M. Sunitha belonging to the promoter Group (hereinafter referred to as "Sellers") to acquire 38,80,600 fully paid up Equity Shares of Rs.10/- each of Jyothi Infraventures Limited (constituting 64.68% of the share capital) at a price of Re.1/- (Rupee One only) per share ("Negotiated Price") aggregating to consideration of Rs.38,80,600/- (Rupees Thirty Eight Lacs Eighty Thousand Six Hundred) payable in cash ("the Acquisition") as detailed below:

Sr. No.	Name of the shareholder	No. of shares	% of Share capital	% of Voting capital	Consideration (Rs.)
1	Mr. M. Srinivasa Prasad	26,30,600	43.85	51.57	26,30,600
2	Mrs. M. Sunitha	12,50,000	20.83	24.50	12,50,000
	Total	38,80,600	64.68	76.07	38,80,600

The salient features of the SPA are:

a) The Sellers shall handover the Original Delivery Instructions slips duly signed for transfer of their respective Shares to the Acquirer and the same will be retained and will not be transferred till the completion of Open Offer under SEBI (SAST) Regulations.

b) The sale and purchase of the Sale Shares shall be subject to compliance with the provisions of the SEBI (SAST) Regulations.

c) The Acquirer undertakes that in case of the public shareholding in the Company falls below 25% of its outstanding equity share capital, as result of the Open Offer, they will, in accordance with Regulation 21(2) of Takeover Regulations, facilitate the Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the stock exchanges within the specified time and in accordance with the prescribed procedure under amended clause 40A(viii) of the Listing Agreement and in compliance with the Takeover Regulations.

d) The sum of Rs.38,80,600 (Rupees Thirty Eight Lac Eighty Thousand Six Hundred) as earnest money or deposit vide Cheque No. 515416 dated December 1, 2010 drawn on Axis Bank, Kukatpally Branch for Rs.26,30,600 and Cheque No. 515417 dated December 1, 2010 drawn on Axis Bank, Kukatpally Branch for Rs.12,50,000 would be paid to the Seller(s) simultaneously with the execution of this Agreement.

1.5 The Equity Shares of JIL are listed at Bombay Stock Exchange Limited (BSE), Ahmedabad Stock Exchange Limited (ASE), Madras Stock Exchange Limited (MSE) and Delhi Stock Exchange Limited (DSE). The equity shares of JIL are suspended for trading on BSE, ASE, MSE and DSE. The Equity Shares of JIL were also listed on Hyderabad Stock Exchange Limited, which is derecognised by the Securities and Exchange Board of India by notification dated 19th September 2007. The shares are not admitted as permitted security in any other Stock Exchange.

1.6 The Acquirer does not hold any Equity Shares of the Target Company, prior to the date of this Public Announcement (other than the shares proposed to be acquired through the SPA). Upon completion of the Offer, assuming full acceptance and taking into account the shares being acquired under the SPA, the Acquirer will hold 84.68% of the share capital of the Target Company.

The Manager to the Open Offer i.e. Arihant Capital Markets Limited does not hold any share on its own account in the Target Company as on the date of the PA. They declare and undertake that they shall not deal in the shares of the Target Company on their own account during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.7 This is not a competitive bid.

1.8 The present issued and subscribed capital of the company is Rs. 600.01 Lacs divided in to 60,00,100 Equity Shares of Rs. 10 each and paid-up equity of Target Company as on the date of PA is Rs. 555.08 Lacs consists of 51,01,500 fully paid-up of equity shares of Rs.10/- each and 8,98,600 partly paid up shares of (Rs.5/- paid).

1.9 The Acquirer, Sellers and Target Company have not been prohibited by SEBI from dealing in securities, in terms of any directions issued under Section 11B of the Securities Exchange Board of India Act, 1992 as amended (the "SEBI Act") or under any other Regulation made under the SEBI Act.

1.10 The offer is not as a result of global acquisition resulting in indirect acquisition of JIL.

2. Justification of Offer Price

2.1 The Equity shares of JIL are listed on the Bombay Stock Exchange Limited ("BSE"), Ahmedabad Stock Exchange Limited ("ASE"), Madras Stock Exchange Limited ("MSE") and Delhi Stock Exchange Limited ("DSE"). The scrip is suspended for trading on BSE since January 4, 1999. The scrip is also suspended from trading on ASE, MSE and DSE.

2.2 In view of the suspension in trading, there has been no trading in the shares of the Target Company on BSE, ASE, MSE and DSE during 6 calendar months preceding the month in which this PA is being made. Hence, the equity shares of the Target Company are deemed as infrequently traded on all Stock Exchanges within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations.

2.3 Therefore the Offer Price of Rs.4/- (Rupees Four only) per fully paid Equity Share of Rs.10/- each and Re. 1/- (Rupee One only) per partly paid Equity Share (Rs. 5/- paid-up) is justified in terms of Regulation 20(5) and the same has been determined after considering the following facts:

a.	Negotiated price under the agreement for acquisition of share or voting rights or deciding to acquire shares or voting rights	Re.1 per fully paid share
b.	The highest and the average price paid by the acquirer for acquisition including by way of allotment in a public or rights or preferential issue during the 12 month period prior to the date of PA	Acquirer has not acquired any shares of JIL other than as proposed in the SPA. Hence not applicable
c.	Other parameters based on the audited accounts of JIL for the period ended June 30, 2010	
i)	Return on Net-worth (%)	Negative
ii)	Book Value per Share (Rs.)	3.04
iii)	Earnings Per Share (Rs.)	Negative

The shares of Target Company are not traded in any of the stock exchanges mentioned in para 2.1 above and therefore, for the purpose of valuation, market value could not be considered. JIL had no profits in the last two years. Therefore Earning Based value per share has not been used to determine the offer price. M/s. M M Reddy & Co., Chartered Accountants, (Membership No. 213077) Address : G-8, Amrutha Ville Apts., Right Wing, Opposite Yashoda Hospital, Rajbhavan Road, Somajiguda Hyderabad- 500 082, Tel. No. : 040- 40272617, Fax No. : 040-23418836 have certified that the fair value per share of JIL is Rs. 3.04. In view of the parameters considered and presented above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 4/- per fully paid-up Equity Share and Re. 1/- per partly paid-up Equity share is justified in terms of Regulation 20(5) & 20(11) of the Regulations.

The partly paid-up shares of the target Company are paid to the extent of Rs. 5/- per Share and balance of Rs. 5/- per share together with interest thereon is unpaid. The acquirer proposes to acquire partly paid-up Shares tendered, if any, in the open offer at a price of Re. 1/- per share in the interest of holders of such partly paid-up shares

2.4 The Acquirer has not paid any other monetary consideration, whether by way of any non-compete agreements or other arrangements, for acquiring shares of the Target Company.

2.5 In the event the Acquirer acquires any equity shares of the Target Company after the date of the PA and up to 7 working days prior to the close of the Offer at a price higher than the Offer Price, then such highest price paid for such acquisition shall be payable for all valid applications received under the Open Offer. The Acquirer is permitted to revise the Offer upwards up to 7 working days prior to the closure of the Offer.

2.6 The equity shares will be acquired by the Acquirer, free from all lien, charges and encumbrances and together with all rights attached thereto, including all the rights to dividend, bonus and rights offer declared thereof.

3. Information about the Acquirer

3.1 Mrs. Tammineedi Sailaja wife of Mr. Tammineedi Balaji aged 44 years residing at 8-2-293-82-NL-109, Plot No.109, MLA, MPs Colony, Road No.10C, Jubilee Hills, Hyderabad 500 033 Tel : 23543377, Fax : 23418836, e-mail : tamiineedisailaja@gmail.com, was employed with Jyothi Dairy Private Limited. The Acquirer is Promoter Director of Jyothi Steel Industries (India) Private Limited.

3.2 As per the certificate dated December 1, 2010 given by M/s. M M Reddy & Co, Chartered Accountants, G-8, Amrutha Ville Apartments, Right Wing, Opp: Yashoda Hospital, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Tel. No.: +91 040 4027 2617 , Fax No. :+91 040 2341 8836 signed by Mr.M.Madhusudhana Reddy, Proprietor, Membership No.213077, the networth of Mrs. Tammineedi Sailaja as on November 30, 2010 is Rs. 13,40,27,839/- (Rupees Thirteen Crores Forty Lakhs Twenty Seven Thousand Eight Hundred Thirty Nine only) and that the Acquirer has sufficient resources to fulfill the financial obligation under this Open Offer

3.3 The acquirer has 15 years of administrative experience in private sector. She has completed her graduation in Commerce. She has acquired fair knowledge of trading in securities and has been managing her own investments. She is also a promoter director of Jyothi Steel Industries (India) Private Limited and was a Director in Jyothi Diary Private Limited.

3.4 Mrs. Tammineedi Sailaja does not hold any shares in the Target Company. The Acquirer has not entered into any non-compete agreement with the Sellers.

3.5 There are no `Persons Acting in Concert` within the meaning of Regulation 2(1)(e)(1) of the Regulations in relation to this Offer.

3.6 There is no other Agreement entered into between the Acquirer and the Seller except SPA.

3.7 The Acquirer is not related to the Target Company its Directors and Promoters in any manner whatsoever except the SPA dated December 1, 2010.

3.8 Compliance with requirements of Chapter II of the Regulations is not applicable to the Acquirer since she does not hold any shares of JIL as on the date of PA.

4. Information about the Target Company

4.1 Jyothi Infraventures Limited was incorporated as a Public Limited Company on March 29, 1995 under the name and style of "Boss Securities Limited" under the provisions of the Companies Act, 1956, in the State of Andhra Pradesh. The name of the Target Company was changed to its present one and a fresh Certificate of Incorporation was issued by Registrar of Companies, Andhra Pradesh, Hyderabad on December 5, 2009. The Target Company has obtained the Certificate of Commencement of Business on April 7, 1995 issued by Registrar of Companies, Andhra Pradesh. The Registered Office of JIL is situated at Plot No.13, Kavuri Hills, Madhapur, Hyderabad 500 081.Tel: 040 2335 3337, Fax: 040 4003 6584.

4.2 JIL made its maiden public issue in January, 1996 and got its Equity shares listed at Bombay Stock Exchange Limited, Madras Stock Exchange Limited, Ahmedabad Stock Exchange Limited and Delhi Stock Exchange Limited.

4.3 At present equity shares of the Target Company are suspended from BSE, DSE, ASE and MSE. The Equity Shares of JIL were also listed on Hyderabad Stock Exchange Limited, Hyderabad Stock Exchange Limited is derecognised by the securities and Exchange Board of India by notification dated September 19, 2007.

4.4 JIL was engaged in the business of financing activities, securities trading since 1999 The company altered its main objects and other objects of the and has undertaken to commence construction related business as stated in other objects of the company by passing of postal ballot resolution dated November 20, 2009. There has been no activity in this company.

4.5 The present Board of Directors of JIL are Mr. Srinivas Prasad Moturi, Mr. Sunkara Venkata Hanumantha Rao, Mr. Teegala Anil Kumar, Mr. Vuyyuru Lakshmana Rao, Mr. Godavarthi Srinivas Raju and Mr. Challagulla Sujan.

4.6 The Capital structure of the target company as on date of PA is as under:

SHARE CAPITAL	(Rupees)
Authorised 62,50,000 Equity Shares of Rs. 10/- each	6,25,00,000
Issued and Subscribed 60,00,100 Equity Shares of Rs. 10/- each	6,00,01,000
Paid-up 51,01,500 Equity Shares of Rs 10/- each fully paid 8,98,600 Equity Shares of Rs 10/- each partly paid (Rs. 5/- paid-up)	 5,10,15,000 44,93,000 5,55,08,000
Calls in arrears	44,93,000

4.7 No voting rights are exercisable on the shares on which calls or other sums presently payable have not been paid. Accordingly, the partly-paid shares do not carry voting rights. There are no outstanding convertible instruments as on the date of this Public Announcement.

4.8 Based on the lastest audited annual accounts, the financial statements of the Target Company are as follows:

(Rs. in Lacs)

Particulars	For Three Months Ended 30th June 2010	For Financial Year 2009-10
	Audited	Audited
Total Income	0.07	0.26
Profit After Tax	(357.48)	(5.81)
Paid up equity Capital	555.08	555.08
Net-worth	168.57	526.05
Earnings per share (Rs.)	Negative	Negative
Book Value per share (Rs.)	3.04	9.48
Return on Net-worth (%)	Negative	Negative

4.9 There are no outstanding instruments in the nature of warrants/fully convertible debentures/ partly convertible debentures etc., which are convertible into equity at any later date. There are no shares under Lock-in-period. There has been no merger/de-merger or spin off in the company during the past three years.

4.10 The target Company has entered into agreement with Central Depository Services of India Ltd (CDSL) and National Securities Depository Limited (NSDL) for offering Shares in dematerialized form. The Marketable lot for the Shares of the target company in demat form is 1 (one). The ISIN Number of Equity Shares in dematerialized form is INA681A01018.

5. Reasons for the Acquisition and offer and future plan about Target Company, if any.

5.1 The Acquirer has entered into SPA with the Promoters of the Target Company to acquire 38,80,600 Equity Shares of Rs.10/- each (fully paid up) representing 64.68% of the issued and subscribed capital of the Target Company. This acquisition is thus a substantial acquisition of shares alongwith the voting rights in the Target Company, which will enable the Acquirer to gain control of the Company. As a result of this acquisition, provisions of Regulations 10 & 12 of the Regulations have been attracted. Pursuant to these Regulations, the Acquirer is making an offer to acquire 12,00,020 Equity Shares (being 20% of Share Capital and 23.52% of voting capital) at Rs. 4/ - (Rupees Four only) per fully paid up Equity Share of Rs.10/- each and Re. 1/- (Rupee One only) for partly paid up equity share (Rs.5/- paid up).

5.2 The objects of the acquisition are substantial acquisition of Shares/Voting Rights of JIL, accompanied by change in management control of the Target Company. The Acquirer is proposing to take control of JIL. The likely changes in the management of JIL shall be in compliance with the Regulations.

5.3 The Acquirer does not currently have any plans to dispose off or otherwise encumber any assets of JIL in the two years from the date of closure of this Offer except in the ordinary course of business.

5.4 The Acquirer shall not sell, dispose off or otherwise encumber any substantial asset of JIL, except with the prior approval of the shareholders of the Target Company to the extent required by applicable laws. The Board of Directors of JIL or their authorised representatives, as the case may be, would take appropriate decisions in these matters, as per the requirements of business and in line with opportunities or changes in the economic scenario, from time to time.

5.5 The acquirer intends to pursue the business of Contract works, building construction and infrastructure projects. The acquisition is in the nature of strategic investment for growth and also to reap the benefits of corporate opportunities available to companies listed on the stock Exchanges.

6. Statutory Approvals/ other approvals required for the offer.

6.1 The Offer being announced is not a conditional offer and is not subject to any minimum level of acceptance.

6.2 No approval from any bank or financial institutions is required for the purpose of this Open Offer.

6.3 As on the date of PA, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Open Offer.

6.4 Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer.

6.5 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of wilful default by the Acquirer in obtaining the approvals, Regulation 22(13) of SEBI (SAST) Regulations, will also become applicable.

7. Disclosure in terms of Regulation 21 (2) of the Regulations

In the event, pursuant to this offer, the public shareholding in the target company falls below 25% of its outstanding equity share capital, the Acquirer will in accordance with Regulation 21(2) of the Regulations, facilitate the target company to raise the level of public shareholding to the levels specified for continuous listing in the listing agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under Clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

8. Financial Arrangements

8.1 The total funding requirement for the implementation of the offer at Rs 4/- per share is Rs. 48,00,080/- assuming that full acceptance for the offer is received. The Acquirer has made firm financial arrangement to implement the offer and meet their obligations in full under the offer.

8.2 In accordance with the Regulation 28 of The SEBI (SAST) Regulations, Acquirer has created as Escrow Account in the form of current account for Rs.12,00,020/- (Rupees Twelve Lakhs Twenty only) with Karur Vysya Bank, Manikonda Branch, Plot No. 33, Friends Colony, Near Seven Tombs, Behind Dream Vailey, Puppalaguda, Manikonda, Hyderabad 500075 being 25% of the entire amount of consideration (assuming full acceptance by the shareholders). Arihant Capital Markets Limited, Manager to the offer has exclusive authority to operate the above said Escrow account.

8.3 Mr. M. M. Reddy, Proprietor of M/s. M M Reddy & Co., Chartered Accountants (Membership No.213077), having their office at G-8, Amrutha Ville Apartments, Right Wing, Opp: Yashoda Hospital, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Tel. No. 040 4027 2617 Fax No. 2341 8836 has confirmed vide certificate dated December 1, 2010 that the net worth of Mrs. Tammineedi Sailaja as on November 30, 2010 is Rs. 13,40,27,839/- (Rupees Thirteen Crores Forty Lakhs Twenty Seven Thousand Eight Hundred Thirty Nine only) and that she has sufficient liquid resources as on date to fulfil the financial obligations under this open offer and SPA.

Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the offer in accordance with the Regulations.

8.4 The Manager to the offer confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfill offer obligations.

8.5 Acquirer has duly empowered Arihant Capital Markets Ltd., the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the Regulations.

9. OTHER TERMS OF THE OFFER

A. The Letter of Offer specifying the detailed terms and conditions of the Offer together with Form of Acceptance cum Acknowledgment ("FOA"), the Form of Withdrawal ("FOW") and Transfer Deed ("TD") (for use by shareholders holding shares in physical form) will be mailed to all the shareholders of JIL, except the Acquirer, existing Promoter/Promoter group of JIL and parties to the SPA, whose names appear on the Register of Members of JIL and the beneficial owners of the shares of JIL whose names appear as beneficiaries on the records of the respective share depositories i.e., CDSL / NSDL at the close of business hours on Thursday, January 6, 2011 ("Specified date").

B. Accidental omission to dispatch Letter of Offer to any member entitled to this Open Offer or non-receipt of the Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever. The Offer is subject to the terms and conditions set out herein and in the Letter of Offer that would be sent to the shareholders of JIL as on the Specified Date.

C. All the shareholders (except the Acquirer, existing Promoter/Promoter group of JIL and parties to the SPA), who own the shares of JIL, registered or unregistered, are eligible to participate in the Offer any time before the closure of the Offer.

D. The Acquirer has appointed Venture Capital and Corporate Investments Private Limited as Registrar to the Offer. The shareholders who wish to tender their shares will be required to send the Form of Acceptance-cum-Acknowledgement duly filled and signed along with enclosures to the Registrar to the Offer: Venture Capital and Corporate Investments Private Limited, 12-10-167 Bharat Nagar, Hyderabad - 500018; Tel : 040-23818475/23818476 Fax : 040-23868024; e-mail : info@vccilindia.com; contact person : Mr. ESK Prasad either by Hand Delivery or by Registered Post/Courier (between 10.00 am to 5.00 pm on all working days), on or before the date of Closure of the Offer i.e. Saturday, February 19, 2011 in accordance with the instructions specified in the Letter of Offer and in the FOA.

E. Beneficial owners and shareholders who hold Shares in the physical form and who wish to tender their Shares for sale pursuant to the Offer shall be required to send duly completed FOA, original share certificate(s) and transfer deed(s) and other documents as may be specified in the LOF, filled and signed in accordance with the instructions specified in the Letter of Offer and FOA, to the Registrar to the Offer at the centres mentioned above on or before the closure of the Offer, i.e. Saturday, February 19, 2011.

F. The Registrar to the Offer has opened a special depository account with CDSL for receiving equity shares during the Offer from eligible shareholders who hold equity shares in demat form. The Registrar to the Offer has opened a Special Depository Account with R L P Securities Private Limited (registered with CDSL), styled "VCCIPL-ESCROW ACCOUNTJIVL-OPEN OFFER" for accepting shares tendered in the Open Offer. The DP ID is 12043400 and Client ID is 00057321.The Target Company's shares are admitted for dematerialization by NSDL and CDSL.

G. The beneficial owners and shareholders (holders of shares in dematerialized form) who wish to tender their Shares for sale pursuant to the Offer will be required to send the FOA and other documents as may be specified in the Letter of Offer, along with the counterfoil/photocopy of the delivery instructions in "Off-Market" mode duly acknowledged by the Depository Participant ("DP"), in favour of the "VCCIPL-ESCROW ACCOUNTJIVL-OPEN OFFER", to the Registrar to the Offer either by Hand Delivery or by Registered Post on or before the date of closing of the Offer i.e. Saturday, February 19, 2011.

H. All owners (registered or unregistered) of shares of JIL [except the parties to SPA namely (i) the Acquirer and (ii) the Sellers i.e. the Promoters of JIL who own / hold equity shares at any time before the date of closure of the Offer are eligible to participate in the Offer.

I. In case of non-receipt of the aforesaid documents, but receipt of the Shares in the special depository account, it will be deemed that the shareholder has tendered acceptance of the Offer.

J. For shareholders of JIL holding physical Shares and who wish to accept the Offer and tender their Shares will be required to send the FOA together with the share certificate(s) and transfer deed(s) to the Registrars to the offer.

K. The shareholders tendering shares in demat form should ensure that the process of getting the Shares dematerialized is completed well in time so that the credit in the aforesaid special depository account should be received on or before 5.00 P.M up to the date of Closure of the Offer, i.e. Saturday, February 19, 2011 else the application would be rejected. FOA, in respect of dematerialized equity shares not credited to the above special depository account before the date of closing of Offer, is liable to be rejected.

L. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in 'J' above, so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e. Saturday, February 19, 2011. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Registrar to the Offer, on or before the Closing of the Offer, i.e. Saturday, February 19, 2011.

M. Unregistered owners holding shares of JIL may send their application in writing on a plain paper, duly signed and stating (i) the name, address, number of shares held, distinctive numbers, folio number(s) and the number of shares in respect of which they are accepting the Offer along with the original share certificate(s) and valid transfer deed(s) in case of equity shares held in physical form or (ii) DP name, DP ID and client ID (collectively called "Shareholding Details") together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode in the case of equity shares held in dematerialized form (iii) and the original contract note issued by the broker through whom they acquired their shares to the Registrar to the Offer.

N. No indemnity is needed from unregistered shareholders

O. In case any person has lodged Shares of JIL for transfer and the transfer has not yet been effected, the concerned person may either download the LOF and Acceptance Form from the SEBI's site (www.sebi.gov.in) or request for the FOA from the Registrar. The FOA, duly completed and signed in accordance with the instructions contained therein or an application in writing on a plain paper, duly signed and stating the name, address, number of Shares held, number of equity shares offered, distinctive numbers, folio number and the number of shares in respect of which they are accepting the Offer along with the original share certificate(s), valid transfer deed(s) duly signed and the acknowledgment of the lodgement of shares for transfer. Shareholders of JIL who are attaching the acknowledgment are requested to direct JIL in writing to retain the share certificates for onward submission to the Registrar.

P. Shareholders who have sent their physical shares for dematerialization and the dematerialization has not yet been effected, the concerned person should send the completed FOA together with the photocopy of the dematerialization request form acknowledged by shareholder's DP. The shareholder should ensure that process of getting shares dematerialized is completed well in time so that the credit in the special depository account should be received before closure of the Offer i.e. Saturday, February 19, 2011 else the application will be rejected.

Q. Equity shares tendered by the shareholders of JIL in the Offer shall be free from lien, charges and encumbrances of any kind whatsoever.

R. Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case of directions/orders from competent authority regarding these shares are not received together with the shares tendered under the Offer. The LOF, in such cases, would be forwarded to the concerned competent authority for further action at their end. In case the equity shares are in the name of tainted persons or the transfer of the equity shares was kept in abeyance due to the inclusion of the tainted persons as declared by the Custodian under the Special Court (TORTS) Act, 1992, such shares will not be accepted until the equity shares are cleared by the Special Court appointed for this purpose.

S. In case the shares tendered in the Offer by the shareholders, are more than the shares to be acquired under the Offer, the acquisition of shares from each shareholder will be as per the provisions of Regulation 21 (6) of the SEBI (SAST) Regulations on a proportionate basis, in such a way that the acquisition from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot.

T. The equity shares are tradable in dematerialized mode hence, the minimum marketable lot in demat form is one equity share.

U. The Registrar to the Offer will hold, in trust, equity shares lying to the credit of the special depository account, share certificates, FOA, if any, and the transfer form / s on behalf of the shareholders of JIL who have accepted the Offer, till the cheques/drafts for the consideration are dispatched and/or the unaccepted equity shares/share certificates are returned.

V. Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders'/unregistered owners' sole risk to the sole/first shareholder. Shares held in demat form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the FOA.

W. Consideration up to Rs. 1,500 will be dispatched "Under Certificate of Posting". Equity shares held in dematerialized form to the extent not accepted will be credited back to the account of the beneficial owner specified in the Acceptance Form. The payment of consideration for the accepted equity shares will be made by the Acquirer by cheque / demand draft to the shareholders of the accepted equity shares within 15 days from the date of closure of the Offer i.e. Saturday, March 5, 2011.

X. Schedule of some of the major activities in respect of the Offer is given below:

Activity	Day and Date
Last date for competitive bid	Tuesday, December 28, 2010
Specified date (for the purpose of determining the names of shareholders to whom Letter of Offer would be sent)	Thursday, January 6, 2011
Letter of Offer to be posted to the Shareholders of JIL	Thursday, January 20, 2011
Date of Opening the Offer	Monday, January 31, 2011
Last date for Revising the Offer Price / Offer size	Thursday, February 10, 2011
Last date for withdrawal of acceptance form	Wednesday, February 16, 2011
Date of Closing the Offer	Saturday, February 19, 2011
Date of communicating rejection / acceptance and payment of consideration for the application accepted.	Saturday, March 5, 2011

10. Procedure for Withdrawal of Application

A. In accordance with Regulation 22(5A) of the SEBI (SAST) Regulations 1997, shareholders shall have the option to withdraw acceptances tendered earlier up to three working days prior to the closure of Offer i.e. upto Wednesday, February 16, 2011.

B. Shareholders who wish to withdraw their shares from the Offer will be required to send the Form of Withdrawal (enclosed with the LOF) duly completed & signed.

C. In case of non receipt of Form of Withdrawal, the withdrawal can be exercised by making an application on plain paper along with following details :-

- In case of physical shares: by stating name, address, distinctive numbers, folio number, number of Shares tendered, number of Shares withdrawn.
- In case of dematerialized shares: by stating name, address, number of Shares tendered, number of Shares withdrawn, DP Name, DP ID, beneficiary account number, photocopy of the delivery instruction in "Off Market" mode duly acknowledged by the DP in favour of the special depository account.
- In either case: a copy of the acknowledgment received from the Registrar to the Offer while tendering the acceptances, so as to reach the Registrar to the Offer either by hand delivery or by registered post on or before Wednesday, February 16, 2011.

D. The consideration for equity shares accepted by the Acquirer will be paid by crossed account payee cheques / demand drafts. Such payments and documents i.e., share certificates etc. in case of unaccepted equity shares will be returned by registered post/speed post at the shareholders'/ unregistered owners' sole risk.

11. PROCEDURE FOR ACCEPTENCE AND SETTLEMENT

A. The Offer is not conditional on any minimum level of acceptance. In the event that the shares tendered in the Offer by the shareholders of JIL are more than the shares to be acquired under the Offer, the acquisition of Shares from each Shareholder will be as per the provisions of Regulation 21(6) of the Regulations i.e. on a proportionate basis, to be decided in a fair and equitable manner, in consultation with the Managers to the Offer, irrespective of whether the Shares are held in physical or dematerialized form.

B. Shareholders who have offered their equity shares under the Offer would be informed about acceptance or rejection of the Offer within 15 days from the date of Closure of the Offer. The payment of consideration to those shareholders whose Shares or share certificates and / or other documents are found complete, valid and in order will be made by way of a crossed account payee cheque, demand draft or pay order only in favour of the first holder of equity shares. Such consideration or unaccepted Share Certificates(s), transfer deed (s) and other documents, if any, will be returned by registered post / Speed post at the shareholders / unregistered owner's sole risk. For shares, which are tendered in electronic form, the Bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. Shares held in dematerialized form to the extent not accepted or shares withdrawn will be credited back to their beneficial owner's depository account with their respective depository participants as per the details furnished by their beneficial owners in the Form of Acceptance-cum- Acknowledgement and the intimation of the same will be sent to the respective shareholders. The Acquirer shall deduct tax at source, as may be applicable.

C. All Shares tendered in the Offer shall be free from lien, charges and encumbrances of any kind whatsoever.

D. The Registrar to the Offer will hold in trust the equity shares/ share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form (s) on behalf of the shareholders of JIL who have accepted the Offer, until the cheques / drafts / pay orders for the consideration and / or the unaccepted shares/ share certificates are dispatched/ returned.

12. GENERAL CONDITIONS

A. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can withdraw the same up to three working days prior to the date of Closure of the Offer i.e. Wednesday, February 16, 2011.

B. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. upto Thursday, February 10, 2011, or withdrawal of the Offer, the same would be informed by way of a public announcement in the same Newspapers where this original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and such shares are accepted under the Offer.

C. The Acquirer, the Sellers and the target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

D. Pursuant to regulation 13 of the Regulations, the Acquirer has appointed M/s Arihant Capital Markets Limited, as Manager to the Offer

E. For further details, please refer to the LoF & Form of Acceptance which will be sent to the persons who are shareholders as on the specified date i.e. Thursday, January 6, 2011.

F. The intimation of returned shares to the shareholders will be sent at the address as per the records of JIL / Depository as the case may be.

G. Manager to the Offer does not hold any equity shares of the Target Company.

H. This Public Announcement will also be available on SEBI's website at www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Letter of Offer and FOA which will be available on SEBI's website at www.sebi.gov.in from the date of opening of the Offer i.e. Monday, January 31, 2011 and send their acceptances by filling in the same

I. This PA is being issued on behalf of the Acquirer by the Manager to the Offer, Arihant Capital Markets Limited

J. If there is a competitive bid:

(a) The Public Offer under all the subsisting bids shall close on the same date.

(b) As the Offer Price cannot be revised during the seven working days prior to the closing date of the offers/bids, it would, therefore, be in the interest of shareholders to wait until the commencement of that period to know the final offer price of each bid and tender their acceptances accordingly.

K. The Acquirer accepts full responsibility for the information contained in this Public Announcement and also the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.

Issued by : Manager to the Offer	On behalf of the Acquirer
ARIHANT capital markets ltd SEBI Regn. No.: INM 000011070 3rd Floor, Krishna Bhavan, 67, Nehru Road, Vile Parle (East), Mumbai- 400 057. Tel. No. : +91- 22- 4225 4800/862; Fax. No. : +91- 22- 4225 4880 Email : mbd@arihantcapital.com Website : www.arihantcapital.com Contact Person: Mr. Satish Kumar P.	Mrs. T Sailaja 8-2-293-82-NL-109 Plot No. 109, MLA, MPs Colony Road No. 10C, Jubilee Hills, Hyderabad 500 033. Tel no : 040-23543377 Email id : tammineedisailaja@gmail.com

Place : Mumbai

Date : December 7, 2010